

**OFFICE OF DISTRICT AND SESSIONS JUDGE, TARN TARAN****ORDER**

Keeping in view the resurgence of COVID-19 pandemic cases and in the light of directions issued by the Hon'ble High Court of Punjab and Haryana, Chandigarh vide letter No. 80/RG/Spl./Misc. Dated 17.04.2021, it is hereby ordered that the directions issued vide this office order bearing Endst. No. 802/EB dated 19.04.2021 shall remain operative till 15.05.2021 or till further orders or till the receipt of any further direction from the Hon'ble Punjab and Haryana High Court, Chandigarh, whichever is earlier and are subject to the reassessment of prevailing local conditions including the intensity of the spread of COVID-19 in and around district Tarn Taran from time to time.

This Order has been issued with the approval of the District and Sessions Judge, Tarn Taran.

  
I/c District & Sessions Judge,  
Tarn Taran

Endst No. 864/AB Dated 30/4/21

- Copy forwarded to the following for information and necessary action:-
1. The Registrar General, Hon'ble Punjab and Haryana High Court, Chandigarh.
  2. All the Judicial Officers of this Sessions Division.
  3. The Deputy Commissioner, Tarn Taran.
  4. The Senior Superintendent of Police, Tarn Taran.
  5. The District Attorney, Tarn Taran.
  6. The Superintendents, Central Jail, Amritsar and Sub-Jail, Patti.
  7. The Presidents, Bar Associations, Tarn Taran, Patti and Khadur Sahib.
  8. The System Officer of this Sessions Division to upload this Order on the official website.
  9. The Security Incharges, Judicial Courts Complexes of this Sessions Division for information and with a direction to make necessary security arrangements at the entry points of Judicial Courts Complexes for restrictive access.
  10. A copy of this Order be also placed on the Notice Board of this Office.

  
I/c District & Sessions Judge,  
Tarn Taran